

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 299 of 2020**  
**IN THE MATTER OF:**

**State Bank of India**

**...Appellant**

**Versus**

**Venugopal Dhoot & Ors.**

**...Respondents**

**Present:**

**For Appellant: Mr. Surabhi Khattar, Advocate.**

**For Respondent: Mr. Vishrutyi Sahni, Advocate for R-(7 to 9).**

**Mr. Yashvardhan, Advocate for R-1.**

**Mr. Charu Bansal, Advocate for RP**

**O R D E R**

**20.03.2020** Learned Counsel for the Appellant is present and Resolution Professional is also present.

Learned counsel for the Appellant is directed to serve a copy of Memo of Appeal to the Resolution Professional.

Learned Counsel for the Respondent No. 7-9 is present, and Respondent No. 1 is also present.

Due to 'Covid-19' only urgent matters are taken.

List the Appeal 'For Admission (After Notice)' on **22<sup>nd</sup> April, 2020.**

Interim order shall continue till next date of hearing.

[Justice Anant Bijay Singh]  
Member (Judicial)

[V.P. Singh]  
Member (Technical)

[Alok Srivastava]  
Member (Technical)